

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2607  
ANSWERED ON:10.12.2012  
PLACEMENT AGENCIES  
Pakkirappa Shri S.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the State-wise details of registered/unregistered placement agencies engaged in providing domestic help across the country;
- (b) whether these placement agencies are getting wages of domestic help directly from the employers and are paying only a meagre amounts to the domestic help;
- (c) if so, the details thereof;
- (d) whether the Government has received any complaints against these placement agencies for non-payment of wages to the domestic help;
- (e) if so, the action taken against such placement agencies; and
- (f) the steps/measures taken by the Government to prevent exploitation of these domestic help by the placement agencies?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) to (f): The domestic work falls under the purview of State Sphere. The information about the number of registered and unregistered agencies engaged in providing domestic help is not maintained at Central level, It is primarily the responsibility of the State Governments to take action for protecting people including domestic workers from exploitation and to look into the complaints against placement agencies and take action against such agencies for violation of labour laws. The Central Government has enacted the Unorganised Workers Social Security Act, 2008 for social security of unorganised workers which include domestic workers. The Central Government has also asked the State Governments to take necessary steps for registration of placement agencies providing domestic workers. The Central Government is also contemplating to formulate a National Policy for Domestic Workers.